

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1097/99

Date of Order : 7.11.2000

BETWEEN :

N.Sailu .. Applicant.

AND

1. General Manager,
(Rep. UOI), S.C.Railway,
Rail Nilayam, Secunderabad.
2. Divisional Railway Manager,
(Personnel), S.C.Railway,
Sanchalan Bhavan, Secunderabad.
3. Sk.Ismail
4. K.Pandu
5. K.Prabhakar Rao .. Respondents.
6. B.Srinivas

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Counsel for the Applicant .. Mr.S.Ramakrishna Rao

Counsel for the Respondents .. Mr.K.Siva Reddy

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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C R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.)) (

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Mr.S.Ramakrishna Rao, learned counsel for the applicant
and Mr.K.Siva Reddy, learned standing counsel for the respondents.

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2. This OA is filed for the following relief:-

(a) to call for the records pertaining to service register and seniority of the staff car drivers/technicians/ Gr-II & I to establish the anomaly raised by the applicant herein who has been shown as junior to the 3 to 5 respondents,

(b) to set aside the impugned letter No.CP/175/Admn./ Jeep/Staff Car Drivers dated 9.7.99 of the IIInd and IIIrd respondent without taking the length of service in the grade in which the applicant was working at the time of preparation of the combined (integrated seniority list) of the staff car drivers as on 17.9.98 and 30.3.99 declaring the action of the IIInd respondent in showing the applicant as junior to 3 to 5 respondents as arbitrary, illegal, unwarranted, misconceived and in violation of articles 14 & 16 of the constitution of India. and ;

(c) to direct the respondents to assign the correct seniority of the applicant showing the applicant and placing him above the 3 to 5 respondents in view of his entry into the grade of Group-C directly and the length of service in the grade of Grade-II into consideration, with all consequential benefits duly granting him further promotion thereon, fixation of pay and payment of arrears etc., in the interest of justice.

3. The OA was argued for some time. However, the learned counsel for the applicant submits that he will take up through

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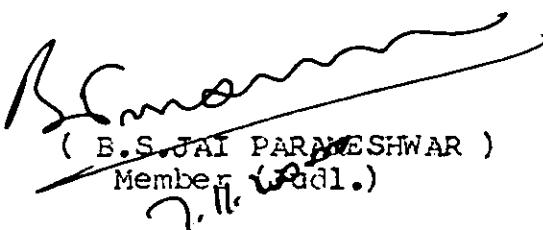
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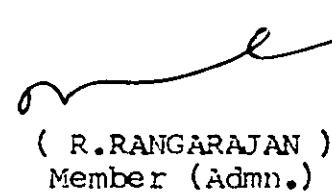
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the departmental channel for redressal of his grievance. In view of the above, he submitted that he is withdrawing this OA.

4. The applicant is permitted to withdraw this OA if he desires to take up his case through the department. It is for the applicant to submit a suitable representation in accordance with the law to the department. No doubt when a fresh reply is given by the department he is at liberty to take up such ~~means for~~ redressal of his grievance.

5. No costs.


(B.S. JAI PARANESHWAR)
Member (Adm.)


(R. RANGARAJAN)
Member (Adm.)

Dated : 7th November, 2000

(Dictated in Open Court)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

COPY TO:-

1ST AND 2ND COURT

1. HON. CHIEF JUDGE

TYPED BY ✓ CHECKED BY
COMPARED BY APPROVED BY

2. HON. MEMBER : (ADMIN)

THE HON'BLE MR. JUSTICE DH:NASIR
VICE-CHAIRMAN

4. D.R. (ADMIN)

THE HON'BLE MR. R. RANGARAJAN: MEMBER
(ADMIN)

5. SPARE ✓

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (JUD)

6. ADVOCATE

7. STANDING COUNSEL

DATE OF ORDER 7/11/2000

MA/2A/CP.NC.

IN

CA. NO. 1097998

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

Withdrawn

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER ✓ REJECTED

NO ORDER AS TO COSTS

(6 copies)

